



श्री कंबर लाल गुप्त (दिल्ली सदर) :  
उपाध्यक्ष महोदय, यह अनटोल्ड स्टोरी जो  
जनरल कौल ने लिखी थी, उस के बाद जो कुछ  
बातें अनटोल्ड थीं, सरकार के जवाब के पीछे,  
उनको मैं कहना चाहता हूँ। सवाल यह  
था :—

"The reasons for which Government  
did not take any action against General  
Kaul for writing the book "Untold Story",  
although the Ministry of Law had made a  
recommendation to that effect ?"

मंत्री महोदय ने पार्लियामेंट में जवाब  
दिया था :

"The examination of the book, carried out  
in consultation with Ministry of Law, indicated  
that, some information of a classified nature  
has been disclosed in the book. However  
because of the considerable changes made  
since 1962 in our operational planning,  
methods of warfare, logistical and other  
administrative arrangements, the disclosures  
not unoften in-accurate and incomplete,  
do not have the same importance or security  
value today. Government have, therefore,  
taken the view that on the whole no advantage  
is to be gained by proceeding against the  
author and in fact some harm may be done  
to public interest."

उपाध्यक्ष जी, जो जवाब मंत्री जी ने यहां  
पर दिया था कि हमें इस पर ला मिनिस्ट्री  
की ओपीनियन लेकर उसके बाद कार्यवाही  
करेंगे, उन्होंने यहां पर जो वायदा किया था,  
उसकी उन्होंने अबहेलना की है। पार्लियामेंट  
में मंत्री महोदय जब कोई बात कहते हैं तो  
उस को पूरा करना चाहिये, वरना मैं कह  
सकता हूँ कि यह एक तरह से नेशनल-मौकरी  
होगी। जब आप ला-मिनिस्ट्री को कोई  
चीज रेफर करते हैं तो अपने दिमाग में एक  
आइडिया रखते हैं कि अगर ला-मिनिस्ट्री  
ने यह बात कह दी कि इस पर कार्यवाही हो,  
तो आपके मन में एक धारणा पड़ जायगी कि  
उस पर कार्यवाही होगी। लेकिन यह कहना  
कि अगर कोई इन-क्वैसिनिवेंट ओपीनियन  
ला-मिनिस्ट्री की आयेगी तो उस के बाद  
आप तय करें कि यह करना है या नहीं करना है,  
मैं समझता हूँ सब तरह से यह गलत है और

पब्लिक इन्टरेस्ट के भी खिलाफ़ है और  
पार्लियामेंट्री सिस्टम के भी खिलाफ़ है।  
क्योंकि जब आपने मिनिस्ट्री आफ़ ला को  
रेफर कर दिया और ला मिनिस्ट्री ने यह  
बात कह दी कि कार्यवाही होनी चाहिये,  
तो फिर उस के बाद मिनिस्टर साहब के  
सामने और सरकार के सामने कोई चारा नहीं  
रह जाता कि वह उस पर कार्यवाही न करते,  
कार्यवाही करनी ही थी।

अब सरकार ने एक बात यह कही कि  
जो सीक्रेट्स उन्होंने कहे हैं, वह आउट-डेटेड  
और आउट-मोडेड हो गये। औफिशियल  
सीक्रेट्स ऐक्ट बना हुआ है, जिसमें सरकारी  
कर्मचारियों से और विशेष कर सेना के  
कर्मचारियों से यह लिखा कर लिया जाता  
है कि नौकरी के समय और उस के बाद भी  
वह सीक्रेसी रखेंगे। जो नहीं रखता है, उस  
के खिलाफ़ कार्यवाही हो सकती है। अब  
आप ने जो यह परम्परा डाल दी है, अगर  
यही परम्परा चलती रही तो इस से एक  
फ्लड-नोट खुल जायगा। कोई भी जनरल  
आयेगा और किताबें लिखेगा और लाखों  
रुपया कमायेगा और पब्लिशर को भी लाखों  
रुपया देगा, जिससे हमारे डिफेन्स की सीक्रेसी  
खतरे में पड़ जायगी। इसी केस में दो लाख  
रुपया जनरल कौल को मिला है और दस  
लाख रुपया पब्लिसर की जेब में गया है।  
केवल जनरल कौल ही नहीं, जनरल चीधरी  
ने भी कोरसपोन्डेन्ट के नाम से कुछ आर्टिकल्स  
लिखे थे। एक और जनरल ने भी किताब  
लिखी है। अगर इसी तरहसे आपने कार्यवाही  
की तो कोई भी आफिसर चाहे वह आइ०  
सी० एस० हो या सेना का अधिकारी हो,  
रिटायर होने के बाद उस को एक अच्छा  
बिज़नेस मिल जायगा और इस तरह से सीक्रेट  
डाइवल्ज कर के हीट-केक की तरह से उसकी  
किताबें बिकेंगी, हिन्दुस्तान में भी और हिन्दु-  
स्तान के बाहर भी। उस को कोई इंकार  
करने की किसी चीज की ज़रूरत नहीं है।  
एक गलत परम्परा माननीय मंत्री ने यह  
निर्णय लेकर लगाई है।

दूसरी चीज मैं यह कहना चाहता हूँ कि आप को जनरल कौल के खिलाफ मुकद्दमा चलाना चाहिए था। ऐसा न करने के लिए अगर आप कहें कि पब्लिक इंटरैस्ट की खातिर ऐसा निर्णय लिया गया तो मैं बेशक उस को छोड़ सकता हूँ। लेकिन यह कहना कि अब वह चीजें जो उन्होंने अपनी उस किताब में लिखी हैं वह आउटडेटेड हो गई हैं उस से मैं सहमत नहीं हो सकता क्योंकि अगर किसी आफि-शिएल सीक्रेट वाली किताब में कोई आफि-शिएल सीक्रेट दिया हुआ है तो आप के उस के लिए भी कहेंगे कि वह तो आउटडेटेड हो गया। अब मैं पूछना चाहता हूँ कि हैडरसन कमेटी की रिपोर्ट सन् 1965 में हुई थी तो क्या वह भी आउटडेटेड हो गई? यह तो हमेशा से होता चला आया है कि जैसे-जैसे समय बीतता जाता है मिलिटरी स्ट्रैटिजी आउटडेटेड होती जाती है और नये नये आविष्कार होते जाते हैं लेकिन क्या आप हैडरसन कमेटी की रिपोर्ट सदन के सामने रखने के लिये तैयार हैं? सदन उस की आप से मांग करता है लेकिन वह आप रखने के लिए तैयार नहीं है? सदन उस की आप से मांग करता है लेकिन वह आप रखने के लिये तैयार नहीं हैं लेकिन यह जनरल कौल द्वारा लिखित किताब में जो डिस्कलोजर्स किये गये हैं उन के लिए आप कहते हैं कि वह आउटडेटेड हो गये हैं? यह एक अजीब बात है। अब उस बिना पर अगर कोई चोर चोरी करे और कह दिया जाय कि अब तो वह चीज खो गई है जला दी गई है तो क्या आप उस चोर को सजा नहीं देंगे? मेरी समझ में चोर को सजा जरूर देनी चाहिए।

जनरल कौल के खिलाफ मुकद्दमा तो आप ने चलाया ही नहीं लेकिन उन की पेंशन भी बन्द नहीं की। उनका प्राविडेंट फंड होगा पेंशन ग्रेजुएटी थी तो इस को क्यों नहीं सरकार ने बन्द किया? मैं माननीय मंत्री से पूछना चाहता हूँ कि क्या वह एक ब्लूआईड ब्याय है या ऊपर की किसी हाई आर्की की या बहुत ऊपर के लोगों के साथ उस का सम्बन्ध होने के

कारण उनके खिलाफ ऐक्शन नहीं लिया गया? मेरी जवान पर शब्द आ रहे हैं लेकिन मैं चूँकि उन्हें यहाँ पर कहना नहीं चाहता इसलिए कंट्रोल कर रहा हूँ बाकी उनके खिलाफ कोई कार्यवाही न किये जाने का कारण यह रहा है कि बहुत बड़ी जगह उन का सम्बन्ध है, टीप से उन्हें फेवर था? क्या इस के पीछे किसी एक व्यक्ति को फेवर करने वाली बात नहीं थी? विशेष रूप से मैं प्राइम मिनिस्टर से यह कहना चाहता हूँ कि कहा यह जाता है कि चूँकि उनका प्राइम मिनिस्टर के साथ सम्बन्ध रहा है इसलिए जनरल कौल के खिलाफ सरकार द्वारा कोई कार्यवाही नहीं हुई ...

संसद-कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : यह गलत है।

श्री शिव नारायण (बस्ती) : यह गलत चार्ज है।

श्री कंबर लाल गुप्त : ठीक है जवाब दिलवा दीजियेगा बाकी मुझे कहने तो दीजिये। मैंने उन्हें कोई अपशब्द नहीं कहे। मैं भी उनकी उननी ही इज्जत करता हूँ जितनी कि हमारे डा० राम सुभग सिंह करते हैं। लेकिन मैं यह अवश्य कहूँगा कि जब यह बाहर कहा जा रहा है कि जनरल कौल का चूँकि प्राइम मिनिस्टर के साथ सम्बन्ध था इसलिए कोई कार्यवाही उनके खिलाफ नहीं हुई तो इस विषय में उन्हें बहुत सनकता और सावधानी बर्तनी चाहिए और उनके खिलाफ जरूर मुकद्दमा चलाया जाना चाहिए ताकि भविष्य में दूसरों के लिए एक अच्छी और स्वस्थ मिसाल और परम्परा कायम हो सके।

अगर मंत्री जी को ऐसा लगे कि मौजूदा कानून इस तरह के मामलों से निबटने के लिए पर्याप्त नहीं है या अभी के मौजूदा कानून में कुछ कमजोरी है तो मैं उन को सुझाव दूँगा कि वह इस के लिए एक नया कानून लायें ताकि आइड्या कम से कम ऐसी कार्यवाही कोई न करे। इस तरीके से कोई सीनियर अफसर या ऊँचा मिलिटरी अफसर हमारे मुकद्दमा का

[श्री कंवर लाल गुप्त]

कोई भी ऐसा सीक्रेट डाइबैलज करने की हिम्मत न करे जिससे कि हमारे देश की सुरक्षा को खतरा पेश हो इसके लिए सरकार को आवश्यक व्यवस्था करनी चाहिए।

**श्री रवि राय (पुरी) :** माननीय सदस्य श्री कंवरलाल गुप्त ने बहुत सामयिक प्रश्न उठाया है जोकि देश की प्रतिरक्षा व्यवस्था व सुरक्षा से सम्बन्धित है। मैं मंत्री महोदय से पूछना चाहता हूँ कि तरह-तरह की चीजें सामने आ गई हैं जैसे कि जब मन् 1962 के दौरान भारत पर चीन द्वारा आक्रमण हुआ था और भारत सरकार को उसी मौके पर हार का मुंह देखना पड़ा था तो उम वक्त नेहरू जी प्रधान मंत्री होते थे, प्रतिरक्षा मंत्री श्री कृष्ण मेनन थे और जनरल कौल अग्रिम मोर्चे पर तैनात उस समय एक उच्च व जिम्मेदार फौजी अफसर होते थे अब इन तीनों में से कोई दो तो कम से कम अवश्य ही दोषी रहे होंगे। आगे जब श्री जे० एन० चौधरी कमांडर इन चीफ थे तब वह एक अखबार के कार्सपोण्डेंट थे। उस वक्त कौल साहब एक किताब लिख चुके थे और यह भी चीज आ चुकी है कि उन की जो फोरिन इम्प्रेसी से बात होती थी उम को भी किताब में डाल दिया। फिर तीसरी चीज यह है कि रक्षा विभाग के भूतपूर्व सचिव यस० यस० खेरा भी एक किताब लिख चुके हैं जिसमें उन्होंने इस के लिए कौल साहब को दोषी ठहराया है। इस तरह से मवाल काफी जटिल हो गया है लेकिन मालूम होता है कि यह सभी लोग जो ऊपर के थे, कमांडर इन चीफ, मंत्री लोग और यह जनरल कौल इन में आखिर कोई न कोई दोषी तो अवश्य ही रहा होगा और छानबीन करके कोई दोषी ठहराया जाना चाहिए। मैं जानना चाहता हूँ कि जब ला मिनिस्ट्री ने कहा है कि उन के खिलाफ कार्यवाही होनी चाहिए तो डिफेंस मिनिस्टर ने उसे क्यों नहीं माना ?

अब जनरल कौल के खिलाफ कोई कार्यवाही या मुकद्दमा आदि न करने के लिए यह कहना

कि चूंकि उन्होंने जो किताब में डिस्क्लोजर्स किये हैं और फानफिडेंशल बातें छापी हैं वह अब आउटडेटेड हो गई हैं, मन् 1962 को बीते काफ़ी साल गुजर गये हैं और मिलिटरी स्ट्रैटिजी में काफ़ी रद्दोबदल हो गये हैं इसलिए उनके खिलाफ हम कोई कार्यवाही नहीं करना चाहते यह कोई एक अच्छी मिसाल हम पेश नहीं कर रहे हैं कौल साहब के खिलाफ इसलिए कार्यवाही की जानी चाहिए ताकि भविष्य में इस तरह से कोई भी उच्च फौजी अधिकारी इस तरह की हरकत न करे और मैं चाहूंगा कि वह सदन को कम से कम इस बात का आश्वासन अवश्य दें कि हम उन के खिलाफ कार्यवाही करेंगे।

**MR. DEPUTY-SPEAKER :** The hon. Minister.

**SHRI LOBO PRABHU (Udipi):** Sir, I want to ask a question.

**MR. DEPUTY-SPEAKER :** I am sorry. I cannot go against the rules.

**SHRI LOBO PRABHU :** I have sent my name.

**MR. DEPUTY-SPEAKER :** There is a well laid down procedure.

**SHRI LOBO PRABHU :** I have followed that procedure.

**MR. DEPUTY-SPEAKER :** No. I am very sorry.

**SHRI RANGA (Srikakulam) :** What is the procedure ? According to the rules, we have to send a chit. It was sent very much earlier. Sir, I do not want to question your ruling or embarrass you. We have sent the chit half an hour earlier.

**SHRI LOBO PRABHU :** I sent my name in the morning before 11 O'clock. By some mistake it did not reach you. I have only one comment to make on this discussion. Because an important question of a Government servant disclosing his knowledge in a book is involved. I am a Government servant.

**AN HON. MEMBER :** You were.

**SHRI LOBO PRABHU :** I am still a Government servant in the sense that I serve the people. I am surprised that the opposition should object to book which discloses the defects of the Government

It might have been proper in the mouth of the Government to have said that it should proceed against him, because he has in many ways reposed it.

MR. DEPUTY-SPEAKER: Now he should put his question. At least there let him follow the procedure.

SHRI LOBO PRABHU: Why is the fundamental right of a Government servant to disclose information in his possession, as long as that information is not against national security, is being challenged? If it is against party security, it is a different matter. That matter should be aired. It is one of the fundamentals of democracy that what a Minister does and what is within the knowledge of the Government servant should be disclosed to the public so that democracy functions better. This is my question. Why my hon. friend should have raised this point that Government servant should be stopped, that no Government servant should be allowed...

SHRI KANWAR LAL GUPTA: I said disclosing secret.

SHRI LOBO PRABHU: I would like my hon. friend to be a little tolerant to government servants if they want to help democracy. We want to correct every Minister whom we are daily attacking: why not take help from government servants?

श्री शिव नारायण : मैं डिफेंस मिनिस्टर साहब से जानना चाहता हूँ कि कौल साहब ने जब यह सर्विस ज्वायन की थी तो क्या उन्होंने कोई एग्जिमेंट साइन किया था और अगर उन्होंने उस एग्जिमेंट के खिलाफ जाकर वह अपनी किताब लिखी है तो उन के खिलाफ आप ने कोई ऐक्शन क्यों नहीं लिया ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): Mr. Deputy-Speaker, I will be very brief in my reply. I would, at the beginning, like to say that Shri Kanwar Lal Gupta had absolutely no justification to introduce the idea of a blue-eyed boy. If he has read the book—and I presume he has—he will find that there is intrinsic evidence to show that the author

was at several places uncharitably critical of the Prime Minister and of the then Defence Minister, Shri Krishna Menon, and if I may remind this hon. House, there were occasions when it was hinted, sometimes directly and sometimes indirectly, even on the floor of the House at time, that Gen. Kaul was being helped by these very dignitaries, the late Prime Minister Shri Jawaharlal Nehru and the former Defence Minister.

If, in his book, he has cast all these things to the winds and has bitterly criticized the late Prime Minister, Shri Jawaharlal Nehru and also the former Defence Minister, Shri Krishna Menon, greater responsibility is cast upon us to sift the various relevant factors in a realistic manner and to see whether it is a fit case for prosecution or not. So, the intrinsic evidence in the book itself is the strongest argument against what Shri Kanwar Lal Gupta described in an unfortunate manner indicating as if any favour was being shown to him.

Having said that, apart of the criticism has been replied to by the other component of the Opposition. Whether politically it is advantageous or disadvantageous is not the consideration before Government when we launch prosecutions. Shri Kanwar Lal Gupta is a lawyer and I do not want to take him into legal intricacies, but the very framework of the Official Secrets Act is quite clear. There are two penal sections, section 3 and section 5. Section 3 relates to security etc; section 5 is a simpler section that any official secret, if it is communicated in an unauthorised manner to a person to whom it should not be communicated, that is *per se* an offence. But the protection against that is another section of the same Act under which prosecution has to be sanctioned by Government meaning thereby that even in cases which come within the mischief of section 5, which is a lesser section, Government has to apply its mind and come to the conclusion that it is in the public interest to prosecute him. If the Government have exercised that discretion after taking everything into consideration, I think it should be accepted as a correct decision when there is want of prosecution. There may be criticism, if we prosecute; that on account of unreachability of unhealthy criticism or things of that nature, we have been vindictive in ordering prosecution.

[Shri Swaran Singh]

It is one of those rare cases where the Opposition is criticizing us for exercising our discretion in favour of not prosecuting. That, I should be a welcome approach from the opposition point of view. But it is a surprising thing that they criticize us for that.

**SHRI KANWAR LAL GUPTA :** How will you stop the flood ?

**SHRI SWARAN SINGH :** I am coming to that.

Coming to the merits of the case, a question has been asked by one hon. Member whether there was any undertaking on behalf of the officer or not. The factual position of the rules as they exist today is that if an officer, during his tenure as a serving officer, publishes any book which contains information which had come into his possession in his official capacity, whether it is secret or otherwise, he is expected to get a clearance from the appropriate authority depending upon the level at which that officer who publishes that book or writes an article happens to be; but after retirement there is no such restriction. It is true that if after retirement a retired officer, civil or armed forces officer, does write a book, he takes the consequence under the common law, namely, if it hits the Official Secrets Act, he can be prosecuted for the contravention of either section 3 or of section 5. The relief which is available to them is contained in the Official Secrets Act namely, as I have said a moment ago, Government have to apply their mind it is a fit case for prosecution or not.

We examined this matter and I would be quite frank in saying that there are certain passages in the book which reproduce sentences which were contained either in secret reports or in secret documents generally of a descriptive nature describing a valley or the location of past or the state of preparedness or what should have been the method of attack etc. One view could be, if it were a technical view, that here was a secret document of which he might have kept a copy, a couple of sentences from which he has reproduced; therefore, this is unauthorised, illegal communication of secret information and as such it comes within the mischief of section 5 and automatic

prosecution could have been launched. But in such cases, particularly when there is a lapse of time between the actual publication and the date of retirement and the date of information, a view has to be taken as to whether the information is such the disclosure of which would really result in passing the information on to hostile hands, whether that information can be used in such a way that it might really prejudice our security and might be against our national interest. If it were of that nature, surely, we would have launched the prosecution. But we came to the conclusion that although it is a fact that certain sentences from documents which were of a secret character had been used, although it is not said in the book that those sentences are being used from those secret and top secret documents, we had to take a view as to whether the disclosure of that information, at this moment of time, is really prejudicial to our security and we came to the conclusion that in this case the benefit of doubt should go to the General, the author of the book.

One more point I would like to say. 1962 is not a very happy chapter. We received setback and on that statements had been made by our leader, Panditji himself, on the floor of the House on several occasions and the things was explained. After that, great many changes have taken place both in our state of preparedness and equipment, in raising new forces and equipping them afresh. When you persist by harping on that again and again, when the morale of our defence forces at the present time is high, it is better not to take up that again and again. That may also come in the way of the rising crescendo and the morale of our armed forces.

Then, in really trying to assert or to say he has used this information or that information which, at the present time, is wrapped in several other passages in large volumes of other material, we would in that process by divulging a good deal of authentic information, thus making a gift of certain information which is of a classified nature. For all these reasons, we came to the conclusion that no useful purpose will be served in launching the prosecution.

The hon. Member has rightly asked: What should we do to stop this in future? This is a matter of general importance both on the civil and on the armed forces side.

We have already initiated action to find out if we could not amend the rules or take undertakings from the officers both on the civil and the armed forces side and that there should be some restriction on their publishing these books even after their retirement for certain period and that they should get some clearance. (Interruption) If they are opposed to fundamental rights, we will not oppose them. The fundamental right has to be waived and has to be balanced against the requirements of security.

SHRI KANWAR LAL GUPTA: Why did you not stop his pension ?

SHRI SWARAN SINGH: If I come to the conclusion that it is not necessary to prosecute, then there should be greater hesitation to take action to forfeit a part of his pension also. It will not be proper to carry on this campaign which could be described as one of witch-hunting by trying to pursue it in this manner.

SHRI LOBO PRABHU: He has not answered my question. Can you make a distinction between public security and public service ? A book can offend public security and it also can serve the public. In making these rules, whatever you do, don't shut up a very important source of information for the public.

SHRI SWARAN SINGH: The hon. Member himself has been in the civil service

for a long period. When the discretion is given to the Government to sanction prosecution, then all these considerations are relevant and they are taken into consideration.

SHRI LOBO PRABHU: They should be guided by proper considerations. They should be inscribed in the law.

18 Hrs.

SHRI SWARAN SINGH: The mere fact that no court can have cognizance unless there is prosecution launched by Government, it has cast responsibility on Government to apply their mind to ensure that those cases which are border-line cases are not pushed to court. So, in this case, I would respectfully submit that this was a case of self-justification. There was criticism against Gen. Kaul. He came out valiantly and tried to defend. He was really a brave man, a very wise man. We should forgive his lapses rather than harping on them over and over again.

MR. DEPUTY-SPEAKER: The House stands adjourned till 11 A.M. tomorrow.

18-01 Hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 5, 1968/Phalguna 15, 1889 (Saka).*